

**Central Administrative Tribunal  
Principal Bench, New Delhi**

C.P.No.294/2015 in O.A. No.3304/2013

Tuesday, this the 13<sup>th</sup> day of October 2015

**Hon'ble Mr. A.K. Bhardwaj, Member (J)  
Hon'ble Dr. B. K. Sinha, Member (A)**

1. Samay Singh s/o Mr. Shiv Lal  
r/o E-59/60, Phase II, Sector 3  
Dwarka, New Delhi
2. Lalit Kumar Lodwal s/o Mr. Shambhu Dayal Lodwal  
r/o N-30, Extn. Gurudwara Road ND between  
D K Road, Mohan Garden  
Uttam Nagar, New Delhi-59
3. Dinesh Mahawar s/o Mr. Bhauri Lal Mahawar  
r/o Qr. No.1165, Sec 3  
M B Road, Pushp Vihar, New Delhi-17

..Applicant

(Mr. Mukul Kumar, Advocate for Dr. Vijendra Mahndiyan, Advocate)

Versus

1. Mr. Kewal Kumar Sharma  
Chief Secretary  
State of NCT of Delhi  
New Secretariat, IP Estate  
New Delhi
2. Mr. Janak Diggal  
(Chairman/Secretary)  
Delhi Subordinate Services Selection Board  
FC-18, Institutional Area, Karkardooma  
Delhi-32

..Respondents

(Mr. K M Singh, Advocate)

**O R D E R (ORAL)**

**Mr. A.K. Bhardwaj:**

The only direction given by this Tribunal in O.A. No.3304/2013 was for examination of the claim of the applicants in view of the judgment of Hon'ble High Court in **Deepak Kumar & others v. District Sessions**

**Judge, Delhi & others** (W.P. (C) No.5390/2010 with connected petitions) decided on 12.9.2012. After having done the examination, as directed by the Tribunal, the respondents have passed the order No. F.3 (9 to 13)/DSSSB/Result/ 2010-11/205 dated 21.8.2015.

2. In the wake, no willful disobedience of the Order dated 13.8.2014 passed by the Tribunal is found. Contempt Petition is disposed of. Notices issued to the respondents are discharged. It goes without saying that the applicants would be at liberty to challenge the speaking order passed by the respondents in original proceedings. No costs.

**( Dr. B.K. Sinha )**  
**Member (A)**

**October 13, 2015**  
/sunil/

**( A.K. Bhardwaj )**  
**Member (J)**